

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:198

ANSWERED ON:22.08.2013

REHABILITATION AND RESETTLEMENT IN WATER RESOURCE PROJECTS

Gandhi Shri Feroze Varun;Sardinha Shri Francisco

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether a National Monitoring Committee reviews and monitors the progress of implementation for Rehabilitation and Resettlement Schemes under the National Rehabilitation and Resettlement Policy, 2007;
- (b) if so, whether various tribal families displaced due to the construction of big dams and ponds are still awaiting their rehabilitation;
- (c) if so, the details thereof, State/UT-wise;
- (d) whether any scheme has been prepared to ensure their rehabilitation immediately; and
- (e) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (e) of the Lok Sabha Starred Question No.198 due for reply on 22.08.2013

(a): Yes, Sir.

(b) to (c): The State/UT-wise and project wise tribal families displaced due to construction of Water Resources Projects is at Annexure. The information regarding various tribal families displaced due to construction of big dams and ponds still awaiting their rehabilitation is not available at the central level.

(d) to (e): To address various issues related to land acquisition and rehabilitation & resettlement comprehensively, the Department has formulated a National Rehabilitation & Resettlement Policy, 2007 (NRRP-2007), which has come in to force with its publication in the Gazette of India on 31st October, 2007. This policy has been circulated to various States/UTs for implementation. The provisions of the NRRP-2007 provide for the basic minimum requirements that all projects leading to involuntary displacement must address. However, the State Governments, Public Sector Undertakings or agencies, and other requiring bodies shall be at liberty to put in place greater benefit levels than those prescribed in the NRRP-2007. States are implementing rehabilitation & resettlement works for families displaced due to construction of Water Resources Projects. Necessary financial provisions for implementation of R&R Plan for displaced persons are being kept in the Detailed Project Report of the respective Water Resources Schemes. These schemes are based on the R&R Policies of respective States. The Rehabilitation and Resettlement works for families displaced due to construction of the Water Resources Projects are being implemented by the State Government/UT as per their R&R policies.